#### PAPERS L.\ID ON THE TABLE

The Navy (Pinsion) "Second Amendment" Regulations 1970

THE MINISTER OF STATE (DEFENCE PRODI CTION) IN THE MINISTRY OF DEFE -4CE (SHRI P. C. SETHJ): Sir, I beg lo lay >n the Table, under section 185 of the Nav; Aci, 1957, a copy of the Ministry of Dt fence Notification S.R.O. No. 457, dated the 4th November, 1970 (in English an I Hindi), publishing the Navy (Pension "Second Amendment'\* Regulations, 19 "0. [Placed in Library. See No. LT-45.M/70].

#### ANNUAL REPOR (1969-70) AND ACCOUNTSOF THE ENGINE RS INDIA LIMITED ANDREI ATED PAPERS

THE MLNIS'I ER OF STATE IN THE MINISTRY 0 PETROLEUM AND CHEMICALS \ND MINES AND METALS (SHRI I . R. CHAVAN) : Sir, I beg to lay on th Table, under sub-section (1) of section 619A of the Companies Act, 1956, a copy each of the following papers:

- (/) Fifth Ar lual Report and Accounts of the Engineers India Limited, New Delhi, for tie year 1969-70, together with the Aut itors' Report on the Accounts.
- (IY) Review by Government on the working of t le Company. [Placed in Library. See No. LT-4489/70 for (i) and (ii)].

# THE PREVENTIOR OF FOOD ADULTERATION (AMENDMENT) RULES, 1970

THE M1NIS1 ER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY PLANNING A-4D WORKS, HOUSING AND URBAN DEVELOPMENT (SHRI B. S. MURTH"): Sir, I beg to lay on the Table, unda sub-section (2) of section 23 of the Prev ntion of Food Adulteration Act, 1954, I copy of the Ministry of Health and Fai lily Planning and Works, Housing and Urban Development (Department of Health Notification G.S.R. No. 1809, dated th 3rd October, 1970 (in English and Hit !i). publishing the Prevention of Food Adulteration (Amendment) Rules, 1970. [P aced in Library. See No. LT-4558/70].

#### MESSAGES FROM THE LOK SABHA

- I. THE APPROPRIATION (No. 4) BILL, 1970
- II. THE APPROPRIATION (No. 5) BILI, 1970

SECRETARY: Sir, I have to report to the House the following messages received from the Lok Sabha, signed b> the Secretary of the Lok Sabha:—

(I)

"In accordance with the provisions of Rule 96 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to enclose herewith the Appropriation (No. 4) Bill, 1970. as passed by Lok Sabha at its silting held on the 8th December, 1970.

2. The Speaker has certified that this Bill is a Money Bill within the meaning of article 110 of the Consiitution of India."

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- "In accordance with the provisions of Rule 96 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to enclose herewith the Appropriation (No. 5) Bill, 1970. as passed by Lok Sabha at its sitting held on the 8th December, 1970.
- 2. The Speaker has certified that this Bill is a Money Bill within the meaning of article 110 of the Constitution of India."

Sir, I beg to lay a copy of each of the Bills on the Table.

## THE SALARIES AND ALLOWANCES OF OFFICERS OF PARLIAMENT (AMENDMENT) BILL, 1970

THE MINISTER OF PARL1AMEN TARY AFFAIRS AND SHIPPING AND TRANSPORT (SHRI K. RAGHU RAMAIAH): Mr. Deputy Chairman. Sir, I beg to move:

"That the Bill to amend the Salaries and Allowances of Officers of Parliament Act, 1953, as passed by the Lok Sabha, be taken into consideration".

This is a very simple piece of legislation. It affects only the officers of Parliament as defined in the Act, viz., the Chairman and Deputy Chairman of Rajya Sabha and the Speaker and Deputy Speaker of Lok

# [SHRI K. RAGHU RAMAIAH]

Salaries and

Allowances

Sabha. It only extends to them a facility which has already been extended to Ministers. In the case of Ministers, in the event of demission of office by a Minister, he is allowed to stay there for a month. In the case of any unfortunate death of any Minister—we hope not—this family is allowed to stay for two months. The first month there will be no charges, but the second month charges are payable. But in second month charges are payable. But in the case of officers of Parliament, as defined by me earlier in my speech, at the present moment that facility or amendment is not there. At the present moment they are entitled in the case of demission for fifteen days, and in the case of death the family is entitled for one month only. The object of this legislation is to put them on a par with the Ministers so that in the event of demission of office they can stay for a month, and in the case of death the family can stay for two months; the second month they will be paying the rent and other charges. We have also one clause giving retrospective effect so that the benefit of this Bill may accrue to the family of Mrs. Alva, and that is the only reason we have given this retrospective operation.

This is a very simple measure and 1 hope I shall have the generous concurrence of the House in this.

The question was proposed.

SHRI GODEY MURAHAR! (Uitar Pradesh): Mr. Deputy Chairman, I actually support the Bill. I have nothing against the Bill. It should be passed, but 1 would like to lake this opportunity to say a few things about this matter. Actually there are two things which' arise in my mind.

एक तो प्रेसाइडिंग ब्राफिससं के कांडक्ट के बारे में और दूसरी चीज जो यहां पर मलाजिम लोग हैं, कर्म-चारी जो हैं उनके बारे में भी हमको कुछ सोचना चाहिये। यह ठीक है कि यह तो बिलकुल कांसीक्वेंणल ममेंडमेंट है और इसमें यह मब चीजें नहीं झाती हैं, लेकिन जो राज्य सभा ग्रीर लोक सभा में काम करते हैं और कर्मचारी हैं उनके बारे में कोई एक बिल लाते जिसमें उनके बेतन के बारे में, उनकी और सहलियतों के बारे में भी सोचा जाता तो खच्छा होता । तो मैं मिनिस्टर प्राफ पालियामेंटरी अफेयसं से यह कहना चाहता था। इसके बारे में मुझे पता नहीं है कि कौन इसके ग्रधि-कारी हैं या तो स्पीकर साहब हैं या और कोई हैं या हमारे चेयरमैन हैं, हम नहीं कह सकते, लेकिन इसके

वारे में भी सरकार को सोचना चाहिये कि राज्य सभा और लोक सभा सबैटेरियट में जो काम करते है, जो मलाजिम है उनके बारे में भी कोई काम्प्रेहेंसिव लेजिस्लेशन हो और उनकी पे-स्केल्स वगैरह के बारे में भी सोचा जाय।

ग्रीर साथ-साथ में प्रेसाइडिंग ग्राफिसर के वारे में यही कहंगा कि जो भी प्रेसाइडिंग धाफिसर हो उनको यह ध्यान में रखना चाहिये कि वह निष्पक्ष ग्रपना काम करें । यह नहीं होना चाहिये कि क्योंकि कोई एक पार्टी के वह सदस्य हैं, इसलिये उस पार्टी . . .

श्री जगदीश प्रसाद माथुर (राजस्थान) : आन ए प्वाइंट ग्राफ ग्राइंर, ग्रान ए प्वाइंट ग्राफ ग्राइंर । श्री गोडे मराहरि ने जो प्रवन उठाया है प्रेसाइडिंग ग्राफिसर्स के बारे में कि उनको निष्पक्ष काम करना चाहिये तो मैं समझता है कि वह एक प्रकार से उन पर एसपर्शन कर रहे हैं।

श्री गरेडे मुराहरि : नहीं, नहीं ।

थी जगदीश प्रसाद माबर : मेरी बात सन लीजिए । क्योंकि ब्राज उनको कुछ युविधा देने के सम्बन्ध में विधेयक ले ब्राये हैं, इसमें कोई ब्रापित नहीं है, लोक सभा में पास हवा और हम इसका समर्थन करते हैं, किन्तु उस स्थिति में इस प्रकार की बातें कहना कि इस प्रकार की सुविधा दे रहे हैं, तो भ्रापको निष्पक्ष रूप से काम करना चाहिये। यह तो स्पष्ट रूप से उनको धमकी है, दराना है । मैं समझता हूं कि सगर प्रापको कोई उन पर आपत्ति है, मैं नहीं कहता कि हर एक काम अच्छा है या बुरा है, तो अलग से उनके सम्बन्ध में कोई मोशन लाइए । इस विधेयक के सम्बन्ध में इस प्रकार से उनको एक प्रकार से धमकी देना, उन पर दबाव डालना, यह व्यवस्था के विपरीत है। इसलिये सदस्य महोदय को इस प्रकार की बात कहने से रोका जाय।

भी गोडे मुराहरि : इसके विपरीत नहीं होता. इसमें कोई प्वाइंट ग्राफ ग्राडंर नही है, यह कोई एसपर्शन नहीं है, यह हो सकता है कि अगले जो श्रेसाइडिंग माफिसर्स होने वाले हैं, उनके लिये मैं कह रहा है, हो सकता है कि भ्रभी जो हो चके हैं उनके बारे में मैं कह रहा हूं, यो तो उनके बारे में कुछ कहने की बात ही नहीं है; क्योंकि वह श्रव प्रेसाइडिंग श्राफिसर नहीं रहे हैं, लेकिन अगर हैं तो वह इसमें से कुछ समझना चाहें तो वह भी उनको समझ लेंगे ।

इसलिये मेरा यह कहना है कि जो भी प्रेसाइडिंग ब्राफिसर हों. उनको निष्पक्ष काम करना चाहिये श्रीर उनको कोई इस चीज की चिन्ता नहीं होनी चाहिए कि सरकार क्या कहती है या सरकारी पक्ष क्या कहता है, उनको सरकार के बाव में नहीं ग्राना चाहिये या यह नहीं सोचना चाहिये, हमको ऐसा ही काम करना चाहिये जो उनकी सहजियत में हो या उनके पक्ष में हो । ग्रौर अगर वह खा उस पार्टी के सदस्य होकर भी, जब तक चेयर में बैट कर अपना काम निभाते रहेंगे. तो चेयर से जो बात इंड करेंगे ग्रीर रूलिंग देंगे बह इस ढंग से दें कि उम नमय वह पार्टी भूल जाये, तभी हमारे लिए ग्रच्छा होता, सबके लिए ग्रच्छा होना । हम चाहते हैं यही प्रेसाइडिंग ग्राफिसर का दुष्टिकोण हो ग्रीर यह मैं ग्रापके यान में लाना चाहता था। वैसे मैं इस बिल का समर्थन करता है।

SHRI A. P. CHATTERJEE (West Bengal): Sir, this Bil is, of course, innocuous but there is one thing which arises from this. That is, a -iill is now being moved for the further ar lendment of the Salaries and Allowances "f Officers of Parliament Act.

What about lie other employees of Parliament Artie e 98(2) of the Constitution savs :

"Parliament nay by law regulate the recruitment, an.1 the conditions of service of persons appointed, to the secretarial staff of either House of Parlia-

As far as 1 understand and as far as 1 know, so far as he recruitment and conditions of servici of the secretarial staff of Rajya Sabha ire concerned, they have not yet been regi lated by any law of Parliament enacted i nder Article 98(2) of the Constitution. New that is really a very big and very sa 1 lacuna. As far as I know, some pen cms are naturally seeing Members of P idiament, and the second seeing the procedure and the second seeing the procedure and the second seeing the second second seeing the second seeing the second seeing the second seeing the second second seeing the second secon some people may be approaching us, and there is no reproach in 1 hat if some people approach some of I s. As far as we know from these approaches made to us by some people froi i certain quarters in the secretarial staff, i lcre is a great grievance among the men bers of the Secretariat, particularly of Rajya Sabha—I cannot say anything abo it Lok Sabha—that their conditions of service are not satisfactory. Not merely that. Sir. As far as recruitment and promoions are concerned, there is a lot to be said and there is a charge not merely of c; ilous neglect of the wel-

fare of the staff but there is also a change of nepotism now and then, here and there. It is said that sometimes promotions or appointments are done according to the sweet will of certain officers and the promotion, etc., depends not so much on the good conduct or good service of the person concerned but on other qualifications, the other qualifications satisfying or pleasing a particular set of persons. I myself have had occasion to deal with a particular matter and I myself have written one or two letters also in regard to the conditions of service of the Watch and Ward staff of Rajya Sabha.

Suddenly it was found that, as far as the promotional avenues of the Watch and Ward staff are concerned, those promotional avenues were either stopped or obstructed by certain rules framed on the spur of the moment by the Chairman. Of course, the rules are framed by the Chairman. I wrote certain letters but, as usual, these letters have been replied—if I may say so with great respect—in a bureaucratic spirit. Well, when 1 say 'bureaucratic spirit' I do not mean it in any abusive sense. Bureaucratic spirit is that spirit which always tries to uphold an order which has once been made. If an order has been made—however illegal it may be, however inequitable it may be, however unjust it may be-well, that order has to be upheld, and it has to be upheld though untenable. Now the letters which I wrote point out the injustice meted out to the Watch and Ward staff but the letters which I receive in reply are bureaucratic in spirit—I call them so—because in those letters we find that justification of the order which has been passed is sought to be made out. Of course, as far as I see, they are untenable reasons.

SHRI A. D. MANI (Madhya Pradesh): Who sent the letters? I want to know.

SHRI A. P. CHATTERJEE: Of course, this letter was sent by the Chairman,

# "राजा कर्णेन पश्यति"

The Chairman always acts upon the advice of others. Now, I do not know.

MR. DEPUTY CHAIRMAN: You need not cast aspersion on him and on the stalT of the Secretariat. Certainly if you have anything to say about their grievances, you can say them without casting any aspersion or discussing at length all these matters.

SHRI A. P. CHATTERJEE: Mr. Mani provoked me. I did not cast any aspersion—i am saying that because an order has been passed, therefore that order has to be supported and justified even if there is no justification for it or even if there is no reason for supporting it. I think that should not be the attitude. But then. Sir, I was going to say that all these things arise going to say that all these things arise because there are no set conditions of service and conditions of promotion and recruitment as contemplated under article 98(2) of the Constitution. Why is there actually this allergy to bringing forward this Bill regulating the recruitment and conditions of service of the secretarial staff who are in Parliament itself? Parlia ment is dealing with so many matters. Why cannot it deal with the conditions of their services? Why cannot it deal with their recruitment. ? Why cannot it deal with their recruitment conditions? Why cannot it deal with the promotional conditions of the Secretariat staff here? If such a legislation were brought forward here, 1 think the staff also would not have any ground for grievance. The conditions of service are regulated by whims or fancies, the promotions are regulated arbitrarily— that kind of grievance, I think, will not remain with the staff. Therefore, what I am saying is this. For the officers of Parliament, well, we have respect for them and let the officers of Parliament have more amenities. We do not mind. But the point is this. What about the other staff on whom really the functioning of Parliament depends? Really, Parliament functions because of the bloodnot blood really, but sweated toil-of these persons who work in the different sections of Parliament, in the Rajya Sabha or in the Lok Sabha. Now, if the conditions of service of these persons are not looked after and are not properly cared for, then— I do not know—the functioning of Parliament also may suffer. There may be a bottle-neck in this functioning. After all, people cannot work merely on patriotic slogans or merely on slogans that we must see that the Parliamentary institution of the country must function smoothly. They also must have something to look forward to. Some more amenities should be given to them; better conditions of service, better conditions of salary should be there.

Sir, this is no doubt a simple Bill. As far as this is concerned, this is an innocuous Bill. Everybody will agree with that. But then, when this Bill has been brought forward. I think that it is a pointer to the other fact that the other Bill is not being brought forward, that the conditions of service of the secretarial staff of

this House are not being regulated properly. This Bill gives a call to us, so to say, a call to the various parties, certainly to the ruling Congress Party also, that they must bring forward a Bill so that the conditions of service of the secretarial staff may not be left to the whims and fancies and caprices and the arbitrary will of certain officers or certain persons, and they may be regulated properly by an enactment passed by this House, an enactment, which before it is passed, will have the proper attention and consideration by all sections of this House.

SHRI M. N. KAUL (Nominated): M. Deputy Chairman . . .

MR. DEPUTY CHAIRMAN: I have not called you yet. Already it is 1.00.

SHRI AKBAR AL1 KHAN (Andhra Pradesh): May I request that we sit for 10 more minutes and finish this Bill?

MR. DEPUTY CHAIRMAN: In that case, 1 call Mr. Bhadram to speak.

SHRI K. S..CHAVDA (Gujarat): Sir, we want to speak from this side.

MR. DEPUTY CHAIRMAN: Mr. Kemparaj, you also want to speak?

SHRI B. T. KEMPARAJ (Mvsore):

SHRI M. N. KAUL: In five minutes we can finish this.

MR. DEPUTY **CHAIRMAN** You can also speak for two minutes-one Member from your side.

SHRI M. S. GURUPADASWAMY (Mysore): Sir, let it be taken up after lunch. There is no harm.

M. V. BHADKAIN (A. Sir, we can finish it in ten Pradesh): minutes. We can sit.

MR. DEPUTY CHAIRMAN: All right. If it is the desire of the House that we should discuss this matter after lunch, the House stands adjourned till 2.00 P.M.1

> The House then adjourned for lunch at one of the clock.

Hie House eassembled after lunch at two of the clock, Mr. DEPUTY CHAIRMAN in the Chair.

# REFERENCE IO THE NEGOTIATIONS ON JUTE WORKERS' STRIKE

SHRI NIRE M GHOSH (West Bengal) : Mr. Deputy CI lirman, Sir, the negotiations on the jute w irkers' strike have broken down yesterday and we feel that the workers' side has f; led. As one of the representatives of t e workers I feel that the Government o India is not prepared to take up any po lion against the jute bosses. The workers I ave scaled down their demands to the minimum. Even on lhe question of gn tuity they left certain vital principles to bt discussed in future, namely the question of gratuity being related to the total wage. - or earnings. They wanted to clinch the juesiion of daily allowance I for the badli orkers if on any day they are not prov Jed with job. On these questions I reg >:t to say while the Government of India have not taken a strong | position, they re advancing Rs. 48 crores J to them as loa i in order to modernise the industry. Nov the jute industry is making fabulous profi s. They themselves have been saying the it they have never earned so much profi s during the last two decades. That I ing the position, the Government which is speaks of socialism, is not prepared 1 > put pressure on the jute bosses even fo this small demand of the jute workers. On the contrary, they will side with the ji le bosses. This is a serious question. The question of foreign exchange is also involved. This industry is such that if th< Government takes a blunt decision they a -' not bound to come down to that position...

SHRI MAHWIR TYAGI (Utiar Pradesh): What s the good of your saying all this when the Minister concerned is not here?

SHRI NIR1 N GHOSH: I am telling you. I am te ling the House so that the House may bt seized of this matter and does not allow the Government to behave in this atrocioi s fashion.

SHRI D. TfENGARI (Utiar Pradesh): Sir, the stage ias now reached that if the Government o India strongly intervenes, the employers lave to succumb; they have to yield. It s only reluctance on the part of the Gr «emment of India that they are prolongin: this particular dialogue. So we urge i pon the Government that hey must tak« a strong attitude and put

appropriate pressure upon the employers. The stage has reached now,

MR. DEPUTY CHAIRMAN: Let us proceed with our business now.

### THE SALARIES AND ALLOWANCESF OFFICERS OF PARLIAMENT(AMENDMENT) BILL, 1970—contd.

SHRI M. V. BHADRAM (Andhra Pradesh): Mr. Deputy Chairman, Sir, I support the Bill. While doing so, I would like to bring to the notice of the hon. Minister one or two points. There is an order of the Government which gives some facility of overstay by one month when a Member of Parliament resigns or retires. But the order does not mention whether the same facility will be extended when a Member of Parliament dies, to the family of that Member. I think it is proper that when a Member dies, such a facility should be extended to his family,

SHRI MAHAV1R TYAGI (Utiar Pradesh): Members will not die.

SHRI M. V. BHADRAM: The other day Mr. Thirumal Rao died.

Now, another aspect is that when we speak about socialism, it pre-supposes that the underdog should be taken care of. This Bill seeks to give some amenities to the officers of Parliament. But the staff working in both the Secretariats should also be taken care of. In my experience of the last four and a half years, I have seen that when Parliament is in session, they are working from 9 a.m. to 9 p.m. It means that during the days of session, they have to forget about their families and all social life. This aspect should be borne in mind. This also strengthens their case under article 98 which envisages some special treatment to the stall' of the Secretariats of both the Houses. There may be some rules, but they are not statutory in the sense that they are not approved by Parliament. Therefore, their grievances should not be allowed to be accumulated. This is the only service, I think, which \is functioning very effectively and to the satisfaction of the Members of Parliament. J So this service should be taken care of as I also the Watch and Ward. There should i not be any room left to nurture any grievances about the way in which promotions j are done or some appointments are done